

PAPERS LAID ON THE TABLE

RULES RELATING TO THE INITIAL CONSTITUTION OF INDIAN FOREIGN SERVICE BRANCH 'B'

THE MINISTER WITHOUT PORTFOLIO (SHRI V. K. KRISHNA MENON) : On behalf of the Prime Minister and Minister for External Affairs, I lay on the Table a copy of the Rules relating to the Initial Constitution of Indian Foreign Service Branch 'B'. [Placed in Library. See No. S-275/56.]

FLOOD SITUATION AND FLOOD CONTROL PROGRAMME

THE MINISTER FOR PLANNING AND IRRIGATION AND POWER (SHRI GULZARILAL NANDA) : I lay on the Table a statement on the Flood Situation and the Flood Control Programme. [Placed in Library. See No. S-270/56.]

MINISTRY OF COMMERCE AND INDUSTRY NOTIFICATIONS, PUBLISHING CERTAIN AMENDMENTS TO THE TEA RULES 1954.

REPORTS OF THE TARIFF COMMISSION REGARDING, PROTECTION TO CALCIUM CARBIDE INDUSTRY AND FAIR RETENTION PRICES EX-WORKS OF PIG IRON AND STEEL PRODUCED BY THE MYSORE IRON AND STEEL WORKS BHADRAVATI ; AND ALLIED PAPERS.

REPORT OF THE TARIFF COMMISSION ON FAIR RETENTION PRICES OF PIG IRON PRODUCED BY THE INDIAN IRON AND STEEL COMPANY, LIMITED, CALCUTTA, AND ALLIED PAPERS.

THE MINISTER FOR CONSUMER INDUSTRIES (SHRI N. KANUNGO) : Sir, on behalf of Mr. D. P. Karmarkar, I lay on the Table—

Under sub-section (3) of section 49 of the Tea Act, 1953, a copy each of the following Notifications:—

(i) Ministry of Commerce and Industry Notification S. R. O. No. 1476 [No. 32(2) Plant/56, dated the 20th June, 1956, publishing certain amendments to the Tea Rules, 1954. [Placed in Library. See No. S-232/56.]

(ii) Ministry of Commerce and Industry Notification S.R.O. No. 1477, dated the 22nd June, 1956, publishing certain amendments to the Tea Rules, 1954. [Placed in Library. See No. S-250/56.]

a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(1) (i) Report of the Tariff Commission on the grant of protection and/or assistance to the Calcium Carbide Industry.

(ii) Government Resolution No. 37(1)-TB/56, dated the 30th June, 1956.

(iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section. [Placed in Library. See No. S-231/56.]

(2) (i) Report of the Tariff Commission on the Fair Retention Prices (Ex-Works) of Pig Iron and Steel produced by the Mysore Iron and Steel Works, Bhadravati.

(ii) Government Resolution No. IS(A)-2(161)/56, dated the 16th July, 1956.

(iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section. [Placed in Library. See No. S-267/56.]

(3) (i) Report of the Tariff Commission on fair Retention prices (Ex-Works) of Pig Iron produced by the Indian Iron and Steel Company Limited, Calcutta.

(ii) Government Resolution No. SC(A)-2(133), dated the 20th July, 1956.

(iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section. [Placed in Library. See No. S-28R/56.]